GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3344 TO BE ANSWERED ON THE 16TH MARCH, 2021

SONA MASOORI RICE

3344. DR. G. RANJITH REDDY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details of contract farming agreements signed after notification of the present three farm laws which have become contentious:
- (b) whether it is true that a private company has recently procured 1000 quintals of Sona Masoori rice from farmers of Karnataka:
- (c) if so, the details of the purchase, transaction and amount paid per quintal;
- (d) whether the above move will not impact the Agricultural Produce Market Committee (APMC) mandis in Karnataka; and
- (e) if so, whether the Government would protect APMC mandis?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a): Under "The Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020" the State Governments may notify a Registration Authority to provide for electronic registry for that State that provides facilitative framework for registration of farming agreements. Further the constitution, composition and functions of the Registration Authority and the procedure for registration shall be such as may be prescribed by the State Government. The Act has been recently enacted, the information about the number of farming agreements entered into, under the Act is not maintained centrally.

- (b) & (c): As per the reports of the State Government of Karnataka, M/s. Swastya Farmers Company (FPO) has purchased 1000 quintals of Sona Masoori rice from the farmers for a transaction value of Rs.19,50,000/- at the rate of Rs.1950/- per quintal.
- (d): There is no impact on APMC mandis as farmers/FPOs have a choice to sell in APMC mandis as well, if they provide remunerative prices of Farmers' produce. Further, the newly enacted Farmers (Empowerment and Protection) Agreement on Price Assurance and Farm Services Act, 2020 provides a legal framework for farming agreements to protect the interest of farmers.

(e): Does not arise in the view of above.
